

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Shri M. K. Iyer, Member**

**Date of Hearing: 14.12.2015
Date of Order : 17.12.2015**

Petition No. 254/TT/2015

In the matter of

Approval of transmission tariff 400 KV Lara STPS-I to Raigarh (Kotra) PS transmission line alongwith associated bays at Raigarh (Kotra) PS under transmission System Associated with Lara STPS Generation Project of NTPC in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from COD to 31.3.2019.

Petition No. 260/TT/2015

In the matter of

Approval of transmission tariff for Champa PS-Dharamjaygarh (Korba) line along with bays at Raigarh PS (Kotra)-Champa PS 765 Pooling Station under Establishment Pooling Stations at Champa and Raigarh (near Tamnar) for IPP Generation Projects in Chattisgarh in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

Petition No. 261/TT/2015

In the matter of

Approval of transmission tariff for Asset-1: 765 kV line bay and 240 MVAR Switchable Line Reactor at Jabalpur Pooling Sub-station for 765 kV S/C Jabalpur-Bina Circuit III (IPTC) (COD 5.10.2014), Asset-2: 765 kV Line Bay and 240 MVAR Line Reactor (Non-switchable) at Bina Sub-station for 765 kV S/C Jabalpur-Bina Circuit III (IPTC) (COD 13.11.2014), Asset-3: 765 kV line bay and 240 MVAR Line Reactor at Jablpur PS and 765 line bay and 330 MVAR Switchable Line Reactor at Dharmjaygarh Sub-station for



Circuit III of 765 kV D/C (Circuit III and IV) Dharmjaygarh-Jabalpur PS Transmission Line (IPTC) (COD:14.9.2015) and Asset-4: 765 kV Line Bay and 240 MVAR Line Reactor at Jabalpur PS and 765 line bay and 330 MVAR Switchable Line Reactor at Dharmjaygarh Sub-station for Circuit IV of 765 kV D/C (Circuit III and IV) Dharmjaygarh-Jabalpur PS Transmission Line (IPTC) (COD 15.9.2015) under line bays and reactor provisions at POWERGRID Sub-stations associated with System Strengthening Common for Western Region and Northern Region in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

Petition No.283/TT/2015

Approval of transmission tariff for Asset I: LILO of 400 KV D/C Kolhapur-Mapusa to Kolhapur GIS (New) along with associated bays and Asset-II: 124 MVAR Bus Reactor along with associated bays at 400 KV Kolhapur (New) under Transmission system associated with System Strengthening--XVII in SR Grid in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Rampur
Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th floor
Andehri (East), Mumbai-400 052
3. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007
4. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001



5. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
6. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,
3/54, Press Complex, Agra-Bombay Road
Indore -452 008
9. Sterlite Technologies Limited,
C2, Meera Corporate Suits, Second Floor,
Okhla Crossing, Mathura Road, Ishwar Nagar,
New Delhi- 110006
10. NTPC Limited,
NTPC Bhawan,
Core-7, Scope Complex,
7, Institutional Area, Lodi Road,
New Delhi - 110003

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri R. Prasad, PGCIL
Shri P.V. Nath, PGCIL
Shri Avinash Pavgi, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Mohd. Mohsin, PGCIL
Ms. Treepti Sonkatar, PGCIL

For respondents : Shri V.K. Jain, NTPC
Shri Rajesh Jain, NTPC
Shri Ajay Dua, NTPC



Shri Vallinayagam, TANGEDCO

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Western Region covered in six petitions. The details of the petitions and the elements covered in them are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

Srl. No.	Asset	Name of the Asset	Scheduled DOCO	Anticipated COD/ actual COD as per the petition	Revised anticipated COD/actual COD
Petition No. 254/TT/2015					
1	Asset-I	400 KV D/C Lara STPS-1 to Raigarh (Kotra) PS Transmission line Along associated bays at Raigarh (Kotra) Transmission System associated with generation Project of NTPC IN WR for Tariff block 2014-19 period.	24.4.2017	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
Petition No. 260/TT/2015					
1	Asset-I	765 Champa PS-Dharamjaygarh (Korba) transmission line along with bays at Dharamjaygarh Sub-station.	31.5.2014	24.5.2014 (Actual)	-



2	Asset-II	765 KV D/C Transmission Line Raigarh PS (near Korba) along with associated bays for one circuit of Champa PS-Raipur.	31.5.2014	31.5.2015 (Actual)	-
3	Asset-III	765/400 KV 1500 MVA ICT-I Bus Reactor AT Champa Pooling station.	31.5.2014	13.6.2015 (Actual)	-
4	Asset-IV	400 KV ,80 MVAR Bus Reactor at Champa PS.	31.5.2014	1.12.2015 (Anticipated)	1.1.2016 (Anticipated)
5	Asset-V	765 /400 KV MVA (ICT-2 & ICT-3) along with associated bays at Champa PS.	31.5.2014	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)
6	Asset-VI	765/400 KV 1500 MVA (ICT-5 & ICT-6 & ICT-6) For Substation Champa PS-Dharamjaygarh transmission line.	31.5.2014	1.4.2016 (Anticipated)	1.4.2016 (Anticipated)
Petition No. 261/TT/2015					
1	Asset-I	765 KV LINE Bay and 240 MVAR Switchable Line Reactor at Jabalpur Pooling Substation.	1.4.2014	5.10.2014 (Actual)	-
2	Asset-II	765 KV Line bay and 240 MVAR Non-switchable Line Reactor at Jabalpur Pooling Substation.	1.4.2014	13.11.2014 (Actual)	-
3	Asset-III	765 KV Line bay and 240 MVAR Switchable Line Reactor at Dharamjaygarh-Jabalpur Pooling Substation	1.4.2014	14.9.2015 (Actual)	-
4	Asset-IV	765 KV Line bay and 240 MVAR Switchable Line Reactor at Dharamjaygarh-Jabalpur Pooling Substation associated with System Strengthening Common	1.4.2014	15.9.2015 (Actual)	-



		for WR and NR IN Western Region.			
Petition No.283/TT/2015					
1	Asset-I	LILO of 400 KV D/C Kolhapur-Mapusa to Kolhapur GIS (New) along with associated bays	26.3.2015	1.11.2015 (Anticipated)	12.11.2015 (Actual)
2	Asset-II	124 MVAR Bus Reactor along with associated bays at 400 KV Kolhapur (New)	26.3.2015	1.11.2015 (Anticipated)	12.11.2015 (Actual)

3. These petitions were heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. In case of Petition No. 254/TT/2015, the representative of NTPC submitted that the petitioner was requested to prepone the commissioning of the instant assets as the assets are required for providing start-up power to their generation units. In response to a query of the Commission, the representative of the NTPC submitted that the transmission charges will be shared as provided under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

4. As per provision (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity



Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15, 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

Petition No. 254/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-



(` in lakh)

Assets	2015-16	2016-17	2017-18	2018-19
Asset-I	134.00	898.55	953.63	937.37

B. Annual transmission charges allowed are as follows:-

(` in lakh)

Assets	2015-16 (pro-rata)	2016-17
Asset-I	113.90	763.77

Petition No. 260/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:

(` in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	1881.17	2,304.68	2,361.27	2,341.75	2,282.26
Asset-II	-	3077.15	4,316.56	4,484.56	4,429.23
Asset-III	-	682.67	1,084.36	1,132.80	1,112.80
Asset-IV	-	387.20	1,238.29	1,260.05	1,236.18
Asset-V	-	334.31	1,658.27	1,767.77	1,752.72
Asset-VI	-	-	4,849.32	4,998.33	4,951.16

B. Annual transmission charges allowed are as follows:-

(` in lakh)

Assets	2014-15	2015-16	2016-17
Asset-I	1364.69*	1,671.92	1,712.97
Asset-II	-	2,461.72*	3,453.25
Asset-III	-	546.14*	867.49
Asset-IV	-	164.99*	707.41
Asset-V	-	267.45*	1,326.62
Asset-VI	-	-	3263.50

* (pro-rata)

Petition No. 261/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-



(` in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	425.26	995.15	1105.76	1117.35	1096.83
Asset-II	206.89	604.25	667.98	669.32	654.90
Asset-III	-	671.29	1366.98	1441.47	1425.66
Asset-IV	-	631.18	1284.58	1352.82	1339.42

B. Annual transmission charges allowed are as follows:-

(` in lakh)

Assets	2014-15 (pro-rata)	2015-16	2016-17
Asset-I	254.45	595.45	661.63
Asset-II	165.51	483.40	534.38
Asset-III	-	537.03	1093.58
Asset-IV	-	504.94	1027.66

Petition No. 283/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	2015-16	2016-17	2017-18	2018-19
Asset-I	1026.68	2716.82	2852.23	2861.84
Asset-II	89.22	246.83	264.49	264.78

B. Annual transmission charges allowed are as follows:-

(` in lakh)

Assets	2015-16 (pro-rata)	2016-17
Asset-I	654.25	1866.35
Asset-II	64.53	192.44

9. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges



allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014
Tariff Regulations.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(A.S. Bakshi)
Member

